

(d) Yes, Sir.

(e) The *de-novo* enquiry has been completed. Further action is in progress.

Claim for National Savings Certificate

3613. Shri Muhammed Elias: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that the claim of Smt. Paukajih Manna (on behalf of her minor, Birendra Nath Manna as her natural guardian) in respect of Howrah P.O., N.S.C., No. EO276722 for Rs. 1,000 of 8th September, 1947 still remains unsettled; and

(b) if so, what is the reason for this delay in settling this claim?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) Yes, Sir.

(b) The original certificate was with the Court in connection with a criminal case. The case having since concluded action has been taken to obtain the certificate from the Court for payment to the party.

Booking Office at Aurangabad Station

3614. Shri Ramesh Prasad Singh: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Government have decided to open a Booking Office at Aurangabad in the district of Gaya (Bihar) both for issue of tickets to passengers and for consignment of goods and railway parcels; and

(b) if so, the details thereof?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) and (b). It has been decided to open an Out Agency at Aurangabad Town to be served via Anugrahanarayan Road station for booking of passengers, luggage, parcels and goods and it is proposed to entrust the working of this Out Agency to the Bihar State Road Transport Corporation.

Sone Barrage Scheme

3615. Shri Ramesh Prasad Singh: Will the Minister of Irrigation and Power be pleased to state:

(a) whether work has already started for the construction of high-level canal on the eastern side of the river Sone just by the side of the proposed Sone Barrage in the State of Bihar;

(b) whether the proposal made by the public of the area for shifting the proposed barrage site and the proposed canal site only to the extent of a mile up-stream has been examined by any engineering expert; and

(c) if so, the result thereof?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The High Level Canal project is still under the examination of the Central Water and Power Commission and no information is available that any such work has been started.

(b) Government of India are not aware of any such proposal. The State Government are responsible for execution of the project.

(c) Does not arise.

Applications for Industrial Power Load

3616. Shri Balraj Madhok: Will the Minister of Irrigation and Power be pleased to state:

(a) how many applications for industrial power load for small scale industries in Delhi were registered in the year 1957-58 and are still pending with the Delhi Administration and the reasons therefor; and

(b) what is the policy of Government in the grant of industrial power load for small scale industries in Delhi?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Information about the actual number of applications received by the Delhi Administration during the year 1957-58 for power loads for small scale industries is not readily available with that Administration, 3,246 small